

In The Central Administrative Tribunal

GUWAHATI BENCH : GUWAHATI

ORDER SHEET
APPLICATION NO.

43

OF 199 8

Applicant(s) Shiva. K. M. pummiya
-vs-

Respondent(s) Union of India & Ors

Advocate for Applicant(s) Mr. J. H. Sarker
Mr. M. Chunder
Mrs. N. D. Goswami

Advocate for Respondent(s) Mr. S. Ali, Sr. C.C.S.C

Notes of the Registry	Date	Order of the Tribunal
This application is in form but not in time Condonation Petition is filed/ not filed. vide M. P. No. 5.7/98 C. F. for Rs. 50/- deposited vide IPO / BD No. 75.4/7.5 Dated 6.3.98 ... Summons for Registration 23/3 23/3	24.3.98	List on 23.4.98 for admission along- with M.P.57/98. 6 Member Vice-Chairman
Requisite 4 copies have been filed. 23/3	23.4.98 pg 23/3	List on 8.5.98 for admission along- with M.P.57/98. 6 Member Vice-Chairman
	8.5.98 pg 24/4 24/4	List on 18.5.98 for admission along- with M.P.57/98. 6 Member Vice-Chairman

Notes of the Registry	Date	Order of the Tribunal
<p><i>N</i></p> <p><u>28.5.98</u></p> <p>Copies of the order have been sent to the D/Per for issuing the same to the L/Adrs of the parties of vide issue dtd. 14.5.8 to 14.5.9 dated 28.5.98.</p>	<p>22.5.98</p> <p>pg <i>NB 25/5</i></p>	<p>Mr. J.L.Sarkar, learned counsel for the applicant submits that there are some inadvertant mistake in the appli- cation and also in the Misc. Petitions No. 57/98 and 118/98. He wants to withdraw all the applications with a liberty to file fresh fresh. Mr S.Ali, learned Sr.C.G.S.C has no objection.</p> <p>Accordingly the application is dismissed on withdrawal.</p> <p><i>[Signature]</i> Member</p> <p><i>[Signature]</i> Vice-Chairman</p>